

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.)....

CRLMP No(s). 2263-2267/2016

(Arising out of impugned final judgment and order dated
14/08/2015 in CRLA No. 5555/2004, 4798/2004, 5568/2004, 5624/2004,
5556/2004 passed by the High Court of Judicature at Allahabad)

PRADEEP KUMAR

Petitioner(s)

VERSUS

STATE OF U.P AND ANR. ETC.

Respondent(s)

(with appln. (s) for permission to file SLP and interim relief and
office report)

Date: 15/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. R.P.S. Yadav, Adv.
Ms. Lalita Yadav, Adv.
Mr. D.P.S. Yadav, Adv.
Mr. Vipin Kumar Jai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RPermission to file special leave petitions
is granted.Application for exemption from filing
official translation is allowed.

Issue notice.

Signature Not Verified

Digitally signed by
NEETU KHAJURIA
Date: 2016.02.16
17:22:22 IST
Reason:(Neetu Khajuria)
Sr.P.A.(Asha Soni)
Court Master